

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15630/2024

[Arising out of impugned final judgment and order dated 16-10-2024 in A482 No. 17753/2024 passed by the High Court of Judicature at Allahabad]

SATENDRA PAL SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 10-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Rituparn Uniyal, Adv.
Mr. Abhishek Kumar, Adv.
Ms. Deeksha Saggi, Adv.
Mr. K Anil Singh, Adv.
Mr. Ankur Agnihotri, Adv.
Mr. Ram Lal Roy, AOR

For Respondent(s) Mr. Kameshwar Nath Mishra, Adv.
Dr. Vijendra Singh, AOR
Mr. Apurva Mahndiyan, Adv.
Mr. Kumar Abhinandan, Adv.

Mr. Hem Chand Vashisht, Adv.
Mr. Alok Vajpayee, AOR
Mr. Ajit Kumar Pathak, Adv.
Mrs. Apurva Trioathi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Time of one month is granted to learned counsel appearing for the respondent to file counter affidavit.

No further time shall be granted.

List on 24th February, 2025.

Interim relief granted earlier by this Court will continue to operate.

(KAVITA PAHUJA)
AR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)